

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 17
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd. Applicant/Petitioner

Vs.

S.L. Consumer Products Ltd. Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP
Order delivered on 20.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s): Mr. Abhishek Anand, Adv.

ORDER

CA-2564(PB)/2019:-

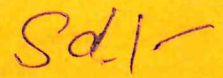
Notice of the application be issued to the non-applicant-respondent No. 1 & 2 for 28.11.2019.

Process dasti as well as through other processes permissible in law.

List on 28.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)